

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Caravs Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated 20/7/04

Registration No. C.C.P. 13/04

Madhu Mathew..... Applicant(s)

VERSUS

AIK Yoclans..... Respondent(s)

A copy of the ORDER dated passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

14.07.2004

Applicant by Ku. Malti Dadariya.

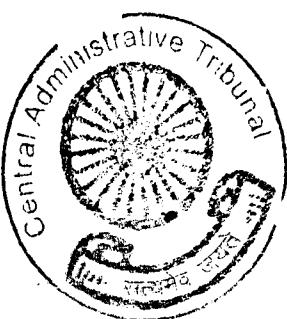
Respondent by Shri K.N. Pethia.

Heard the learned counsel for the parties.

This contempt petition is filed by the applicant in OA No. 668/2003, for non-compliance of the order dated 5th December, 2003 passed in the aforesaid OA by the respondent. The respondents were directed as under :

"7. Accordingly, the respondents are directed to scrutiny each and every candidature under the said notification and those who have complied the conditions of the notification as on 20.1.2001, shall be considered and merit list has to be prepared. According to the merit the respondents shall appoint the merit candidate for the post of EDBPM, Post Office Nangrol. Till the said selection process is completed the person who is presently working on the said post i.e. respondent No. 4 will continue to work on the post. The respondents shall complete the selection process strict in accordance with the notification within a period of two months from the date of receipt of copy of this order."

It is argued on behalf of applicant that the respondents have not complied with this order in view of the condition of the notification dated 20th January, 2001. The learned counsel for the respondent argued that the said order passed by the Tribunal is duly complied with. He has drawn our attention towards Annexures R-1 & R-2 ~~in~~ which the selection has



already been done and the person appointed is working on the post. The case of the applicant was also considered. Hence, no contempt has been made out.

In view of the aforesaid, we are of the considered opinion that the respondent has considered the case of the applicant and the merit candidate has been selected as is evident from Annexure R-2. Accordingly, no contempt is made out and the CCP is dismissed. Notices issued are discharged.

However, the applicant is at liberty to approach the Tribunal if he still feels aggrieved and so advised.

sd/-

sd/-
(Madan Mohan)
Judicial Member

(M. P. Singh)
Vice Chairman

सत्य प्रतिलिपि

DK
21-7-04

अनुभाग अधिकारी

के. प्र. ब. जवलपुर (म.प्र.)

① R. M. Maiti Dadariya, Add.

② K.N. Pethwa, Add.

Issued
7-7-04
G-21-BB